

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 233/2001.....

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SECTION OFFICER (Judl.)

FORM NO. 4
(See Rule 42)IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::::: GUWAHATIORDER SHEET
APPLICATION NO 233 OF 2001.Applicant (s) Dr. A. Prasad.Respondent (s) U OI & one.Advocate for Applicants (s) Mr. D.K. Chettri ,
Mr. K.B. Chettri .Advocate for Respondent (s) Cuse .

Notes of the Registry | Date | Order of the Tribunal

2.7.01

Issue notice to the respondents as to
why the application shall not be admitted.Applicant may serve a copy of the app-
lication on the respondents.List for admission as well as disposal
on 6-7-2001.IC (Usha)

Member

This application is in form
but not in time Condonation

Petition is filed not filed vide

M.P. No. C.F.
for Rs. 50/- deposited vide

IPO/BD No. 64 774801

Dated 29/6/2001

Dy. Registrar. 29/6/2001 bb

6.7.2001

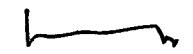
Heard Mr K.D. Chettri, learned
counsel for the applicant. The case
was fixed today for admission as
well as disposal in view of the
urgency of the matter. Mr B.C.
Pathak, learned Addl. C.G.S.C.,
however, stated that he is awaiting
for instructions and accordingly
prays for two weeks time for
obtaining necessary instructions.
Considering the fact situation Mr
Pathak is allowed two weeks time to
obtain necessary instructions in theNotice prepared and sent to
S/S for coning the defendant
No 1 to 4 by legal A.P.D. vide
D/No 23886/91 dt 4/7/07

3/7/07

matter.....

6.7.2001

matter. List again on 20.7.01 for admission. Endeavour shall be made to dispose of the O.A. on that day itself, notwithstanding non-submission of written statement and, instructions by the respondents.


Vice-Chairman

nkm

*ANS
6/7/01*

20.7.01

This is an application under Section 19 of the Administrative Tribunals Act, seeking for direction on the respondents for posting him out from North Eastern Region for his choice Station in terms of Government policy decision. The applicant is Senior Medical Officer and he joined the Assam Rifles on 27.10.92 as Medical Officer, presently attached to 4th Assam Rifles in the capacity of Sr. Medical Officer. The applicant has completed more than 9 years in North Eastern Region. Accordingly, to the Government policy mentioned in O.M.No.2004/3/83-E/IV dated 14.12.83 the applicant in this application sought for his choice posting as per the policy mentioned above. The Central Government Civilian employees who are saddled with All India transfer liability are entitled to choice Station posting in the North Eastern Region on completion of 2 years of fixed tenure in the N.E. Region, As well as those employees who have completed 10 years service and those employees whose length of service is less than 10 years are also entitled to choice Station posting on completion of 3 years of fixed tenure in N.E. Region.

Notes of the Registry	Date	Order of the Tribunal
	20.7.01	<p>The applicant moved the authority for his choice station posting more so on the ground of ailing health of his aged father. The respondents authority forwarded his application to the competent authority. It is stated that the matter is under consideration before the Ministry, since 2001.</p> <p>I have heard Mr.K.D.Chetri learned counsel for the applicant and also Mr.A. "eb Roy, Sr.C.G.S.C. for the respondents. Mr.A. "eb Roy stated that he has not yet received any instruction from the department. Accordingly, he submitted that he did not dispute the policy decision but stated that the Assam Rifles were operating in the insurgency area. There is acute ^{need} of Medical Officer, and he cannot have any objection. The aforesaid relief can be granted to the applicant if the department gets the reliver. Not getting a suitable reliver cannot be a ground for denying the benefits of the policy. It is the duty of the Respondents to find out a reliver and it is not for the Applicant to ferret out such substitute. The applicant mentioned that he completed 9 years service and therefore, he is required to be shifted out side the N.E. Region, as per the policy. The applicant has given his option in C.G.H.S. Patna, P&T Gaya(Bihar). On consideration of all aspects of the matter the respondents are directed to take appropriate decision for posting out the applicant from N.E. Region to place of his choice in terms of the O.M. dated 14.12.83.</p>

Notes of the Registry	Date	Order of the Tribunal
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20.7.01		
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The respondents are directed to take appropriate action in taking the applicant out of the N.E. Region. This should be done as early as possible preferably within two months from the date of receipt of this order.

Application is disposed of. There shall however, no order as to costs.

Vice-Chairman

Copy of the order dtd.
20.7.01 received by
hand Mr. A. Deb Roy,
Sr. CO. SC.

1m
NBS
23/7/2001

Copy of the order dtd.
20.7.2001 Sent to
D. Section for issuing
of the same to the
Advocate of the
applicant.

By
31.7.01

सेंट्रल एडमिनिस्ट्रेटिव ट्रिब्यूनल
Central Administrative Tribunal

29 JUN 2001

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
Guwahati Bench

(An Application under Section 19 of the Administrative
Tribunal Act, 1985)

Title of the Suit : O.A. No. 233 /2001

Dr. Akhilesh Prasad

...Applicant

-Vs-

Union of India & ors.

...Respondents

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Filed by

For use in the Tribunal Office

K. D. Chettri
Advocate 28/4/2001

Date of filing : 29/6/2001

Date of Registration : 29/6/2001

Notice will be
served when the
C.G.C. will be decided
K. D. Chettri
Advocate
28/4/2001

Registrar

Quoted...

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:

GUWAHATI : BENCH

(An Application Under Section 19 of the Administrative
Tribunals Act, 1985).)

BETWEEN

Dr. Akhilesh Prasad,
S/o Shri Gaya Prasad Singh,
Senior Medical Officer (CHS),
4th Assam Rifles, C/o QQ A.P.O.

-AND-

IN THE MATTER OF

1. The Union of India,
Represented by the Secretary
to the Govt. of India,
Ministry of Health and Family
welfare Department, New Delhi.
2. The Secretary to the Govt. of
India, Ministry of Home
Affairs, Govt. of India,
New Delhi.
3. The Director General of Assam
Rifles, Shillong.
4. The Commandant,
4th Assam Rifles,
C/o QQ. A.P.O.

Cantd...

Dr Akhilesh Prasad

MOST RESPECTFULLY SHEREETH :

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE

This application is not made against any particular order, but is preferred against the action on the part of the Respondent in not transferring the applicant and posting him at his choice station on his completing his tenure posting in the North Eastern Region. The impugned action is in violation of the provisions of the O.M. No. 20014/3/83-B.10 dated 14.12.83 issued by the Government of India, Ministry of Finance, New Delhi. and also in terms of the O.M. dated 1.12.88 and 22.7.88.

2. JURISDICTION OF THE TRIBUNAL

The applicant declare that the subject matter of the instant application is well within the jurisdiction of this Tribunal.

3. LIMITATION

The application further declares that the application is within the period of limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

4.1 That the applicant has by way of this application made a grievance against the

Contd...

action on the part of the respondents in not considering his representations for transfer to his choice station on completion of his tenure in the N.E. Region. The applicant who had joined in Assam Rifles 27.10.92 has till date completed more than 9 (nine) years of service in this region and as per the policy of the Government of India and as per the policy of the Government of India he is entitled to be transferred out of this region and be posted at his choice place of posting. As such having failed to wake any response from the respondents the applicant has by way of this application come before this Hon'ble Tribunal Seeking redressal of his grievances.

- 4.2 That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India.
- 4.3 That the applicant joined the organisation of Assam rifles on 27.10.92 as Medical Officer and is at present attached to 4th Assam Rifles in the capacity of Senior Medical Officer.
- 4.4 That the applicant states that the Government of India, Ministry of Finance Department of Expenditure has granted

certain improvement and facilities to the Central Government civilian employees who are posted at North Eastern Region vide office Memorandum No. 20014/3/83-E.IV dated 14.12.1983 issued by the Government of India, Ministry of Finance, Department of Expenditure. In terms of the aforesaid office Memorandum the Central Government civilian employees who are saddled with All India Transfer Liability are entitled to choice station posting in the North Eastern Region. In accordance with the office memorandum dated 14.12.1983 issued by the Ministry of Finance the Central Government Civilian employees who has rendered more than 10 (ten) years service is entitled to choice station posting on completion of 2 (two) years of fixed tenure in the North Eastern Region and those Central Government employees whose length of service is less then 10 (ten) years are entitled to choice station posting on completion of 3 (three) years of fixed tenure in North Eastern Region. The present applicant has already completed 9 (nine) years of fixed tenure in North Eastern Region. Under the direction general of Assam Rifles Ministry of Home Affairs, therefore the applicant is entitled to be posted at his choice station posting on completion of his fixed tenure service in

the North Eastern Region. The relevant portion of the office Memorandum dated 14.12.1983, issued by the Ministry of Finance, Department of Expenditure, is reproduced below.

Subject : Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region improvements thereof."

The Meed for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the states of Assam, Meghalaya, Manipur, Nagaland, Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for sometime. The Government had appointed a committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances and facilities to the various categories of civilian Central Government employees serving in this Region and to suggest suitable improvements the recommendations of the Committee have been carefully considered by the Government and the president is now pleased to decide as follows :

(i) TENURE OF POSTING / DEPUTATION :

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 days per will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of then choice as far as possible. The period of deputation of the Central Government employees to the States/Union Territories of the North Eastern Region will generally be for 3 (three) year which can be extended in exceptional cases in exigencies of public service as well as when the employees concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

Therefore, in terms of the office Memorandum issued by the Government of India the applicant is entitled to be repatriated on completion of his fixed tenure. The office Memorandum was issued with the object to attract and retain the Central Government civilian officers having All India Transfer

liability for rendering service in the North Eastern Region. Therefore, the Special Incentive is granted by the Government for the Central Government employees who have completed their fixed tenure posting is entitled to get the fruits of the office Memorandum issued by the Government of India have also issued a revised order in the recent past in this regard vide office Memorandum dated 22.7.98 on the same terms and conditions as laid down in the O.M. dated 14.12.1983 issued by the Ministry of Finance, Department of Expenditure, New Delhi.

Your applicant craves leave of this Hon'ble Tribunal to produce the copies of the aforesaid Memorandum / letters at the time of hearing of this application.

4.5 That on completion of the tenure fixed as per the above noted office memorandum the applicant made a formal request for his transfer vide his application dated 30.7.1997, and inter alia, stated therein that he is in need of the said transfer to look after his aged old ailing father, who is suffering form heart disease patient. The said application was sent to the Secretary to the Government of India, Ministry of Health and Family Welfare which was

forwarded by the Respondent No.4. Be it be mentioned here that in the said application the applicant specified his choice station in pre tenure, C.G.H.S. Hospital, Patna, and P & T Gaya (Bihar).

A copy of the application dated 30.7.97 is annexed herewith and marked as Annexure-I.

4.6 That your applicant most state that the applicant is the only son to look after his ailing heart disease father who is suffer of "Bifasicular block" and a permanent pacemaker, implanted at "INDIRA GANDHI INSTITUTE OF CARDIOLOGY, PATNA MEDICAL COLLEGE" in the year 1995.

A photocopy of the Medical Discharge summary dated 1.6.95 report attested is annexed herewith and marked as Annexure-II.

4.7 That as the application dated 30.7.97 failed to evoke any response, the applicant again vide his representation dated 12.1.2001 again drew the attention of Respondents to the pressing problems being faced by him and prayed that he be transferred to his choice stations. Be it be mentioned here that till date inspite of the fact that a policy exists for consideration of cases of persons

for transfer out of North Eastern Region who have completed more than 3 (three) years of service, the case of the applicant who has completed more than 10 years of service and at the age of above 46 years to work in the hard terrain of the North Eastern Region of Nagaland (Tuasang) has not been considered and he continues to be separated from his father who in due needs of his companionship and assistance.

A photocopy of the application dated 12.1.2001 is annexed herewith and marked as **Annexure-III.**

4.8 That as the application dated 12.1.2001 was forwarded to the Range Head quarter of Nagaland for revision into Central Health service of Dr. Akhilish Prasad (SMO) was forwarded vide letter Memo No. 12012/A-2001/131, dated 24th January 2001 by the Major Adjutant for Commandant was forwarded for kind action.

A copy of the letter No. 12012/A-2001/131 dated 24th January is annexed herewith and marked as **Annexure-IV.**

4.9 That your applicant begs to state that his aforesaid representation was duly forwarded by the office of the Director General Assam

Rifles to the under Secretary, Government of India, Ministry of Health and Family Welfare (CHS-I), Nirman Bhawan, New Delhi, in the month of March 2001 and the same was received and forwarded for consideration, on physical arrival of relief vide office Memo No. I.14-15/Pers-AP/SMO/M-1 dated 22nd March, 2001, respectively, but no action was initiated by the respondent No.1 till date, no proper action was taken for transfer.

A copy of the forwarding letter is annexed herewith and marked as

Annexure-V.

Whereas number of Medical Officers who were posted from outside the North Eastern Region subsequently to the posting of the present applicant have already been transferred from DGAR Assam Rifles to their respective choice stations. A few names of those Medical Officers who were junior to the applicant and joined subsequently after joining of the present applicant in the North Eastern Region are shown below.

1. Dr. A.K. Sarkar, Sr. Medical Officer.
2. Dr. N.S. Chauhan, Sr. Medical Officer.

And a good number of others have been transferred and posted to their choice stations, names of the same would be

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produced as soon as available with the present applicant by filing of an additional statement. Therefore, the present applicant is mented out with a hostile discrimination in the matter of transfer and posting to his choice station as such the same is violative of Article 14 and 16 of the Constitution of India. Therefore, the Hon'ble Tribunal be pleased to direct the respondents to consider the transfer and posting of the applicant as he has completed his fixed tenure posting in North Eastern Region since 27.10.92 and has offered service in various Assam Rifles as such Memorandum dated 14.12.83; 1.12.88 and 22.7.88 issued by the Government of India, Ministry of Finance Department of Expenditure from time to time.

5. That the applicant at the time, there are large number of medical officers working under the Ministry of Health and Family Welfare in different regions of the country, therefore it is obligatory on the part of the administration to implement the office Memorandum dated 14.12.1983 strictly in the letter and spirit by posting other Medical Officers of other regions on rotation basis to enable the officers who are serving in the North Eastern Region on fixed tenure basis under the Director General of Assam Rifles who are posted by the Ministry of Health and Family Welfare otherwise it

would be violative of Article 14 of the Constitution of India. Although the appointments of the applicant was under special recruitment for Assam Rifles yet he is entitled to be benefits extended under the said policy with regard to tenure posting and the benefits extended to similarly situated persons.

5.1 That the applicant being aggrieved by the action on the apart of the respondents in not transferring the applicant according to his choice place of posting by the respondent No.1, concerned. That the respondent No.3 very recently have issued an order dated 5th March for deferment of posting up to June 30 granted, as the representation for choice of station as requested by Medical Officer not agreed vide Signal No. 055036.37 S/0505/5-031800 A/C A/5/4.

A copy of the Signal dated 5th April is annexed herewith and marked as Annexure-VI.

5.2 That the applicant was surprised and feels harassed by the order in the form of Signal dated 6.3.2001 by which the applicant has sought to be transferred to Manipur within 30.6.2001, without waiting for the outcome

of my consideration for transfer to my choice of posting from the Ministry representation forwarded dated 3.4.2001 (Annexure-IV)

A copy of the signal is attached as Annexure VI vide S/No-050042 dated 6.3.2001.

- 5.3 That this application is made bonafide and for the ends of justice.
- 5.4 Grounds for relief with legal provisions.
- 5.5 For that the applicant completed more than 9(nine) years of service in Assam Rifles in the post connected with Defence of India in the North Eastern Region.
- 5.6 For that the applicant is over due date to repatriation to Central Health Service organization under the Ministry of Health and Family Welfare, Government of India.
- 5.7 For that the old ailing father of 75 years of applicant is suffering from heart disease and has been implanted a pace maker in the Patna Medical College in the year 1995 and under continue threat of life and there is no other male member other then the applicant.

10

5.8 For that the applicant already served in hard areas of Nagaland Tuengsang / DCAR Shillong / Mizoram way back from 27.10.92 and had rendered more than 9 (nine) years of field service and therefore he is entitled to be posted to his choice station on transfer from Assam Rifles.

5.9 For that the applicant has since his joining the Assam Rifle way back 1992 and at present is at the age of above 46 years to be considered to fit for hard hilly terrain services and therefore he is entitled to be transferred posted at his choice place of posting.

5.10 For that the representations of the applicant have not been considered by the authorities.

5.11 For that the applicant has acquired valuable and legal right for immediate transfer after completion of hard and difficult service completion of 10years of service of North Eastern Region in terms of the order of Ministry dated 14.12.1983.

6. DETAILS OF REMEDIES EXHAUSTED

That the applicant states that he has no other alternative and efficacious remedy than to

file this application before this Hon'ble Tribunal. Representations through proper channel were submitted by the respondents.

7. RELIEF SOUGHT FOR

Under the facts and circumstances stated in para 4 above, the applicant prays for the following reliefs :

- 7.1 That the respondent No.1 be directed to issued order of transfer and posting in respect of the applicant in the right of the office Memorandum dated 14.12.83 issued by the Ministry of Finance, Department of Expenditure, to the choice of posting of the applicant with immediate effect.
- 7.2 That the applicant in view of the aforesaid factual position prays before this Hon'ble Tribunal for an interim order directing the (Respondent No.3) not to give effect of the Signal order 6.3.2001 (Annexure VII) till disposal of the representation. It is further stated that if the interim order as prayed for is not granted the applicant will lost his Constitution Right under Article 14 and 16 of the Constitution of India, and the same will lead to irreparable loss and injury, and the balance of convenience will not be in favour of the applicant.

7.3 Cost of the application.

7.4 Any other relief /reliefs to which the applicant is entitled to under the facts and circumstances of the case and as may be deemed fit and proper by the Hon'ble Tribunal.

7.5 **Interim order prayed for :**

Pending disposal of this application the applicant prays before the Hon'ble Tribunal for a direction to the (Respondent No.1) to process the application of representation dated 30.7.97 (Annexure-I) & representation dated 12.1.01 (Annexure-III) for transfer to his choice of place of posting and to effect such transfer on completion of the formalities.

7.6 This application is made bonafide and has been filed through Advocate.

8. **Particulars of the postal order.**

(i) I.P.O. No. 69-774801.

(ii) Date of issue : 28.6.2001

(iii) Issue form : General Post Office.

(iv) Payable : G.P.O., Guwahati.

8.1 List of Enclosers.

As stated in the Index.

VERIFICATION

I, Dr. Akhilesh Prasad, aged about 47 years, son of Sri Gaya Prasad Singh, presently working as Senior Medical Officer (CHS) at 4th Assam Rifles, C/O 99 APO do hereby solemnly affirm and state that the statement made in paragraphs 4.5, 4.7, 4.8, 4.9, 5.1, 5.2 are matters of records and paragraph No. 1, 2, 3, 4, 4.1, 4.1, 4.3, 4.4 are true to my knowledge and those made in paragraphs 5, 5.3, 5.4, 5.5, 5.6, 5.7, 5.8, 5.9, 5.10, 5.11, 6, 7, 7.1, 7.2, 7.3, 7.4, 7.5 are my humble submission and relief sought for which I believe the information and believe to be true. The annexures are true copies of the original.

And I sign this verification on this day of 29 June, 2001 at Guwahati.

I identified by

R.D.Chowdhury
Advocate
29th June 01.

Akhilesh
(Dr Akhilesh Prasad)
Depoment

REQUEST FOR TRANSFER

29

1. Name : Dr Akhilesh Prasad

2. Employee Code No : _____

3. Designation : Medical Officer, Grade of the Central Health Service.

4. Date of joining in CHS : 27 Oct 1992

5. Date of joining the organisation from where transfer is sought. : 27 Oct 1992 (Assam Rifles)

6. Details of the period of service rendered in other organisations including difficult areas like Assam Rifles, Arunachal Pradesh, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Lakshadweep Islands, Ministry of Labour etc. : Details of service in difficult areas as under : -
(a) 27 Oct 92 to 02 Nov 92
DGAR Shillong.
(b) 03 Nov 92 to till date
1 Assam Rifles

7. Reasons for seeking transfer : (in brief) (a) My father has been suffering from Hypertension with heart disease and I am unable to look after him.
(b) My elder son is studying at my home town and staying with my aged and ailing father who is to be looked after by me is looking after my son.

8. Stations/Organisation(s) where transfer is desired (in order of preference) : (a) CGHS Hospital, Patna (Bihar).
(b) P & T, Gaya (Bihar).

Akhilesh Prasad

(Dr Akhilesh Prasad)

Signature of the Applicant

*Jyoti Prasad Chetri
Jyoti Prasad Chetri
Advocate
29/6/91*

Dated : 30-7-97

FOR USE IN THE OFFICE OF THE HEAD OF DEPARTMENT/
OFFICE WHERE THE OFFICER IS POSTED

1. The officer can be relieved with/without substitute in the event of his transfer.
2. Certified that the information given in cols 1 to 4 has been verified from records.

Paralluri
 (V K Mathur)
 Colonel (Signature of Head of Office/
 Commandant Deptt)

1 Assam Rifles

APL/02/06

FOR USE IN THE MINISTRY OF HEALTH & FW (DEPARTMENT OF HEALTH)

1. Request registered at srl No _____ on _____ in the transfer register.
2. Transfer Recommended/Not Recommended.
3. If recommended, whether in public interest/at his own request.
4. Place of new posting _____

Signature

*Attested K. D. Chetri
 29/6/01*

-20-

INDIRA GANDHI INSTITUTE OF CARDIOLOGY
PATNA MEDICAL COLLEGE
(DISCHARGE SUMMARY)

Name of the Patient....Garg....Pd....Seigh....Ago..72....Sex....M....
Date of admission...22.5.95....Date of Discharge....16.9.95....Reg. No....140/52....
Bed No....A.P. 35....Physician....Dr. R. K. Agrawal.

HISTORY— H/o fainting attack - 2-3

—Giddiness off & on since 15 yr.

P.H. Known Hypertension.

Examination— Pulse: 100/min.

B.P. 130/70 mm Hg. CVS | 2.
Chest: Clear. Abd |

Lab. reports— Hb%: 11.5 gr.%

ESR: 15 mm.

FBSugar: 70 mg/dl.

U/CRTN: 1.18.

Na⁺ 139, K⁺ 4.6.

ECG— Bifascicular block.

CXR—

ECG: Normal echocardiography.

CONCLUSION—

Bifascicular block.

On Permanent Pacemaker.

Course in the hospital— P/P done on 26.5.95. PSA. D. 10.

Adm. No. P.G. 608 K.

No. 32085/95.

Lev. 1400 K.

No. 041543178.

Condition at the time of discharge—

All of removed. Normal healthy
and dry.

Rate 130/min.

Thr. 0.9 mV.

Current 0.08 miliamp.

Resistance 0.5

PSV 13.6

Resistance 0.5

PSV 12.1 mV

ECG— Pacem. satisfactory

X-ray — P.C. and head in
up position.

Further advice— Adv.

1. Lypro (500) 1 tab. P.D.

2. Cardulite Retd 1X2.

3. Zevit. 1X1

R.S.P. (Medl. College) 8-II-20,000-12.7.1993—R. P. Singh

Marked Marked Marked Physician 195-

Dr. R. P. Singh Marked Marked Physician 195-

REQUEST FOR TRANSFER

2X

1. Name : Dr Akhilesh Prasad
2. Employee Code No. :
3. Designation : Senior Medical Officer, Grade of the Central Health Service.
4. Date of joining in CHS : 27 Oct 1992
5. Date of joining the organisation from where transfer is sought. : 27 Oct 1992 (Assam Rifles)
6. Details of the period of service rendered in other organisations including difficult areas like Assam Rifles, Arunachal Pradesh, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Laksha Dweep Islands, Ministry of Labour etc. : Details of service in difficult areas as under:-
(a) 27 Oct 92 to 02 Nov 92
DGAR Shillong.
(b) 03 Nov 92 to 19 Apr 98
1 Assam Rifles.
(c) 20 Apr 98 to till date
4 Assam Rifles.
7. Reasons for seeking transfer (in brief) : (a) My father has been suffering from Hypertension with heart disease and I am unable to look after him.
(b) My elder son is studying at my home town and staying with my aged and ailing father who is to be looked after by me is looking after my son.
8. Stations/Organisation(s) where transfer is desired (in order of preference) : (a) CGHS Hospital, Patna (Bihar)
(b) P & T, Gaya (Bihar).

Dated : 12 Jan 2001

Akhilesh
(Dr Akhilesh Prasad)
Signature of the Applicant)

*Mukund
Akhilesh Prasad Chettri
Advocate
29/6/01*

FOR USE IN THE OFFICE OF THE HEAD OF DEPARTMENT /
OFFICE WHERE THE OFFICER IS POSTED

1. The officer can be relieved with/without substitute in the event of his transfer.
2. Certified that the information given in cols 1 to 4 has been verified from record.


Br Col
(Signature of Head of Office/deptt)
Commandant
4th (Manipur) Assam Rifles

FOR USE IN THE MINISTRY OF HEALTH & FW
(DEPARTMENT OF HEALTH)

1. Request registered at srl No _____ on _____ in the transfer register.
2. Transfer Recommended/Not recommended.
3. If recommended, whether in public interest/at his own request.
4. Place of new posting _____

Signature

*Attached
S. D. Chetri
Advocate
29/6/01*

ANNEXURE - IV

-23-

4 Assam Rifles
C/O 99 APO

12012/A-2001/131

24 Jan 2001

29

Headquarters
Nagaland Range (North)
Assam Rifles
C/O 99 APO

APPLICATION FOR REVERSION TO CHS

An application submitted by Dr. Akhilesh Prasad, SMO this unit for reversion into CHS is fwd herewith in quintuplicate duly recommended by the Comdt for your further action please.

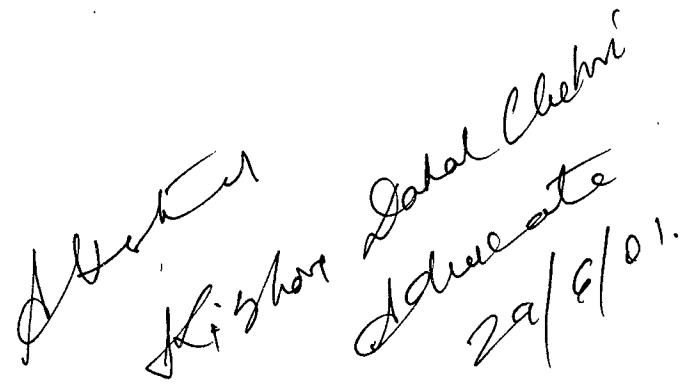


(John Cyriac)
Maj
Adjt
for Comdt

Encl : As above

Copy to :-

Med Sec — for info alongwith application
in duplicate please.


Kishore Patel Chetri
Adjutant
2a/6/01

Tel No : 705093

REGISTERED

Bharat Garker
Government of India
Sikh Mantraleya
Ministry of Home Affairs
Mahamideshalaya Assam Rifles
Directorate General Assam Rifles
Shillong- 793011

I.14015/Fora-AP/SMD/H-1

22 Mar 2001

Under Secretary to the
Government of India
Ministry of Health and
Family Welfare
(CHS-I)
Nirman Bhawan
New Delhi- 11

POSTING - DR AKHILESH PRASAD, SMD(CHS)

Sir,

1. I am directed to forward herewith an application received from Dr Akhilesh Prasad, Senior Medical Officer (CHS) for seeking reveration to CHS.

2. It is requested that the relief of the Medical Officer be posted to Assam Rifles if request of the Officer is considered by the Ministry.

3. The Medical Officer will only be relieved on physical arrival of his relief.

Yours faithfully,

1094

Dir.	3 APR 2001	A		
Comdt.	21C	Adj.	0 M.	P.A.
9	✓	✓	✓	✓

(A S Rathore)
Colonel
Deputy Director (Medical)
for Director General
Assam Rifles

SMD

Encls : 24 (Four sheets)

NGO

Copy to :-

1. Headquarters
Inspector General
Assam Rifles (North)
C/O 99 APO

- for info with ref to your
letter No I.120/A/2001/0400
dated 27 Feb 2001.

2. Headquarters
Nagaland Range (North) - for info please.
Assam Rifles
C/O 99 APO

3. 4 Assam Rifles, C/O 99 APO-
4G Branch (Internal) -

-do-
-do-

Marked
for me do not
Chetna
Advocate
Safal

21
- 25 -

ANNEXURE - VI

S./No. 050042

From : DGAR

To : NLR(N)/AC.Rg/4 AR/A/1514

(Reliever officer for 11 AR.M.O.)

Posting Civ. Med. Offr. firstly. Dr. Akhilesh Prasad, SMO, 4 AR 11 AR. Secondly . moved to be completed by 25.3.2001 thirdly . initiate ACR as applicable . forthly intimate EDD/ETA all concern faithfully no representation will be entertained lastly all ack.

6 March/2001

Received.

*Mukund
Shivam Deo Bal Chettri
Sahibzada
29/6/01*

-26-

05503637

From ~~DR~~ DCARTo - ~~DR~~ HQRInfo ~~DR~~ NACN

8150815

031840

44C

A1514

posting civ med off O yr A1926 Mar 15 and application submitted by Dr. Akhilesh Pati Comman SMO dt Mar 09 O firstly O yr Jun 30 granted O in this matter connect our A1820 Mar 15 O secondly O posting to CHOOSE SP stations as requested by MO not RPTM, agreed to -

YMR

1214

Date	5 APR 2001			
Comdt.	21C	Adj	Arr	Res
2	✓	✓	✓	

70210850/05/RS

26/3/2001

SJSY

Approved
Sivaprasad Chandra
Adequate
20/6/01.